

**Office of the District Judge, Murshidabad**  
**(English Department)**  
Berhampore, Murshidabad

**ORDER**

No. 95 /

Dated Berhampore, the 30<sup>th</sup> January, 2019.

In view of the direction contained in Point No. III of the Hon'ble Court's Letter No. 519-RG dated 28.01.2019, the following Judicial Officers, posted in this Judgeship are hereby appointed as **Grievance Redressal Officer** for addressing complaints as to accessibility barriers, in the District Courts and in the Sub-Divisional Courts.

Sl. No.	Judicial Officer attached to the court	Place of acting
01.	The Additional District & Sessions Judge, 3 <sup>rd</sup> Fast Track Court, Berhampore, Murshidabad	Berhampore, Murshidabad
02.	The Additional District & Sessions Judge, 1 <sup>st</sup> Fast Track Court, Jangipur, Murshidabad	Jangipur, Murshidabad
03.	The Additional District & Sessions Judge, 2 <sup>nd</sup> Fast Track Court, Lalbagh, Murshidabad	Lalbagh, Murshidabad
04.	The Additional District & Sessions Judge, 1 <sup>st</sup> Fast Track Court, Kandi, Murshidabad	Kandi, Murshidabad

Inform all concerned.

**Sd/- P. S. Chatterjee**

District Judge, Murshidabad  
30.01.2019

Memo No. 434(54)/VIII - B.

Dated Berhampore, the 30<sup>th</sup> January, 2019.

Copy along with copy of Hon'ble Court's Letter No. **519-RG** dated **28.01.2019** is forwarded for information and necessary action to:-

- 1-19. The A.D.J., 1<sup>st</sup>/2<sup>nd</sup>/3<sup>rd</sup>/4<sup>th</sup>/5<sup>th</sup> Court / FTC, Berhampore/ Jangipur / Kandi / Lalbagh.
20. The Judge, Spl. Court, (E. C. Act)-cum- A.D.J., Murshidabad.
- 21-25. The C.J.(S.D.)/2<sup>nd</sup> Court, Berhampore / Jangipur / Kandi / Lalbagh.
- 26-35. The C.J.(J.D.), 1<sup>st</sup>/2<sup>nd</sup>/Addl. Court, Berhampore / Jangipur / Kandi / Lalbagh.
36. The C. J. M., Murshidabad.
- 37-39. The A. C. J. M., Jangipur / Kandi / Lalbagh.
- 40-48. The J.M., 1<sup>st</sup>/2<sup>nd</sup>/3<sup>rd</sup>/Addl. Court, Berhampore / Jangipur / Kandi / Lalbagh.
49. The Secretary, Berhampore Bar Association, Berhampore, Murshidabad.
50. The Secretary, Kandi Bar Association, Kandi, Murshidabad.
51. The Secretary, Kandi Pleaders & Advocates Bar Association, Kandi, Murshidabad.
52. The Secretary, Jangipur Lawyers' Bar Association, Jangipur, Murshidabad
53. The Secretary, Shyamasundari Bar Association, Lalbagh, Murshidabad.
54. The Secretary, Lalbagh Pleaders Bar Association, Lalbagh, Murshidabad.

District Judge, Murshidabad  
30.01.2019

REGISTRAR GENERAL  
HIGH COURT, CALCUTTA



(N)

3, Esplanade Row West  
Kolkata-700 001  
Phone : (033) 2213 5472  
Tele/Fax : (033) 2248 7835  
Mobile : 98308 91262



No 519-RG

BY FAX/e-mail

Date: 28.01.2019

To

1. All the District Judges of West Bengal, (Darjeeling, Kalimpong, Jalpaiguri, Cooch Behar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Nadia, South 24-Parganas, North 24-Parganas, Howrah, Hooghly, Paschim Burdwan, Purba Burdwan, Birbhum, Bankura, Purulia, Paschim Midnapur, Purba Midnapur)
2. The District Judge, A & N Islands,
3. The Chief Judge, City Civil Court, Calcutta.
4. The Chief Judge, City Sessions Court, Calcutta.
5. The Chief Judge Presidency Small Causes Court, Calcutta.

DISTRICT JUDGE'S ENGLISH OFFICE  
MURSHIDABAD

COLM/TITLE NO.....

FILE NO..... H.C.G.F.

NO..... 525 DATE 28.01.19

Sub: Arrangements in Courts for the visually challenged lawyers.

Sir,

I am to inform that for the compliance of the solemn order dated 15.01.2019 of the Hon'ble Apex Court of India passed in Rajive Raturi's Case [IA 89088/2018, 96163/2018, 96423/2018, in Writ Petition (Civil) No. 243/2005 with W.P.(C) No. 228/2006 (PIL-W)], the following steps are to be taken by in all courts including the District Courts and sub-divisional Courts immediately:-

(i) Maintenance of data base of the visually challenged lawyers on the basis of disability certificate and certificate of practice in all Courts of the subordinate judiciary; (ii) service of pleadings and annexures to the visually impaired lawyers in Microsoft Word (.doc) format; (iii) appointment of Grievance Redressal Officer for addressing complaints as to accessibility barriers and publicize details of the same on their website and (iv) conducting sensitization sessions on regular basis to help Hon'ble Judges and court staff better engage with the needs of lawyers with disabilities etc.

You are requested to do the needful immediately and send a report of compliance positively by 31.01.2019.

Yours faithfully,

(Bibhas Ranjan De)  
Registrar General-in-Charge.